

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4600
ANSWERED ON:20.12.2012
BENCH OF ODISHA
Das Shri Bhakta Charan

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has contributed any plan to establish a Bench of Odisha High Court at Sambalpur to minimise the problems faced by the people of Western Odisha;
- (b) if so, the details thereof;
- (c) if not, the reason therefor; and
- (d) the time by which the decision is likely to be taken in this regard?

Answer

MINISTER OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

(a) to (d) : Setting up of a Bench of a High Court is considered by the Government in terms of Section 51(2) of the States' Reorganisation Act, 1956, after receipt of a complete proposal from the State Government, which has to have the consent of the Chief Justice of the concerned High Court. No such proposal has been received by the Central Government from the State Government of Odisha.